

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**



T.P. No. 130/397-398/NCLT/AHM/2016 (New)
C.P. No. 59/397-398/CLB/MB/2016 (Old)

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.03.2018**

Name of the Company: Sangita A. Soni
V/s
Navdeep Real Estate Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NAVIN PAHWA WITH	SR. ADV	Resp.	
2.	RITU SHAH FOR THAKKAR AND PAHWA	ADV		
	DHARMESH SHAH WITH	ADV.	Petitioner	
	SWATI SINGHAL	ADV		
	JIGNESH THAKER FOR GMS LEGAL	ADV.		

ORDER

Learned Advocate Mr. Dharmesh Shah with Learned Advocate Ms. Swati Singhal with Learned Advocate Mr. Jignesh Thaker i/b GMS Legal present for Petitioner. Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Respondents.

List the matter on 12.04.2018.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 12th day of March, 2018.


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL